

Signed order is placed on the file.

.PA

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 2829 OF 1996@@
CCCCCCCCCCCCCCCCCCCCCCCCCCCCCCCC

Khurbur ... Appellant (s)

Vs.

Kallu and Ors. ... Respondent (s)

With C.A. No. 2830/96@@
CCCCCCCCCCCCCCCCCCCC

O R D E R@@
CCCCCCCC

.....L.....I.....T.....T.....T.....T.....T.....T.....J
.SP2

C.A. No. 2829/96: @@
CCCCCCCCCCCCCCCC

The memo of compromise filed in the Court is taken on record.

Mr. Attar Singh and Mr. N.P.Midha, learned counsel for the parties states that the parties to this case have compromised the matter in terms of the compromise memo filed today.

In view of the said statement, the appeal is disposed of in terms of the compromise memo referred to above.

C.A. No. 2830/96: @@
CCCCCCCCCCCCCCCC

We do not find any merit in this appeal. It is accordingly dismissed. There shall be no order as to costs.

.....L.....I.....T.....T.....T.....T.....T.....T.....J
.SP1

.....J.
(V.N. KHARE)

.....J.
(K.G. BALAKRISHNAN)

NEW DELHI
JANUARY 31, 2001.